HIGH COURT OF BOMBAY AT GOA

N O T I C E
(W.E.F. 03.09.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event when Division Bench passes an order not to place any particular matter before a Bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from Board", etc. at the **High Court of Bombay at Goa**, the Hon'ble the Acting Chief Justice has been pleased to approve the following **:**

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Bharati H. Dangre** is allowed before the Division Bench headed by the **Hon'ble Shri Justice Valmiki Menezes and vice versa.**

2) The urgent mentioning and placing of matters pertaining to Single Bench presided over by the **Hon'ble Ms. Justice Nivedita Mehta ,** if any, will be allowed before the **Hon'ble Shri. Justice Valmiki Menezes** after the Division Bench work is over.

NOTE

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Acting Chief Justice for seeking appropriate directions.

High Court, Appellate Side, Bombay)
Date : 1st September 2025)

By Order

sd/-
(H. M. Bhosale)
Registrar (Judl-I)